

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONAL BENCH AT PUNE  
ORIGINAL APPLICATION NO. 25 OF 20**

**IN THE MATTER BETWEEN:**

**DILEEP B. NEVATIA**

**APPLICANT**

**VERSUS**

**UNION OF INDIA & OTHERS**

**RESPONDENTS**

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**APPLICANT IN PERSON**

SHASHI DEEP, 5-A, WORLI SEA FACE, MUMBAI 400 030

**MUMBAI**

**DATED: 7.1.2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONAL BENCH AT PUNE**

**ORIGINAL APPLICATION NO. 25 OF 2023**

**In the matter of:**

**Dileep B. Nevatia**

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**Applicant**

**VERSUS**

**Union of India & Others**

.....

**Respondents**

APPLICANT'S REJOINDER TO THE REPLY DATED 27.9.2023 OF  
RESPONDENT NOS. 4 & 7

The Applicant above named, begs to state as follows:

1. The Applicant states that he has read the copy of the Affidavit-in-Reply dated 27.9.2023 filed by the Respondent Nos. 4 and 7 in this Hon'ble Tribunal and in rejoinder thereto states as follows. I say that for the sake of convenience the Respondent Nos. 4 and 7 are hereinafter referred to as "*these Respondents*".
2. At the outset, the Applicant denies each and every statement, allegation, averment and contention made by these Respondents in their Affidavit-in-reply parawise ad-seriatim which is contrary to or inconsistent with what is stated by the Applicant in the aforesaid Application No. 25 of 2023 and various applications filed therein and put the true and correct facts before this Hon'ble Tribunal. The Applicant prays that nothing should be deemed to be admitted by the Applicant by virtue of not having been specifically denied herein. The Applicant craves leave to file further Affidavit, if required.
3. That admittedly, after the present O.A. was filed and pursuant to the Notice dated 24.5.2023 u/s 342 of the BMC Act issued by Respondent No.4 on Respondent Nos. 8 to 12, the



Respondent Nos. 8 to 12 submitted to the BMC a proposal for retention of the unauthorized construction of additional area of 3 times the permissible FSI i.e. approximately 3,669 square meters or 39,492 square feet made in serious violation of the CRZ Notifications of the Environment (Protection) Act, 1986, etc. It is clear that these Respondents have filed their Reply by suppressing all the documents filed with them by the Respondent Nos. 8 to 12 in order to facilitate them retain the unauthorised construction of market value of almost Rs. 600 crores and these Respondents, in collusion with Respondent Nos. 8 to 12, have therefore played a fraud on this Hon'ble Tribunal, as more particularly set out hereunder.

4. That in pursuance to the BMC Notice dated 24.5.2023, the Respondent No.8 submitted to Respondent No.4 various applications for retention of the unauthorised construction, the copies whereof have also been downloaded by the Applicant from the official portal of BMC, "autodcr.mcgm.gov.in /BPAMSCClient2/Login.aspx". These are as follows.
5. That on behalf of Respondent Nos. 8 to 12, a Structural Stability Report dated 25.5.2023 prepared by M/s R.H. Mahimtura, Consulting Structural Engineer, was received by the BMC, in respect of addition/alteration in existing building Pan Har, comprises of Basement + Stilt + 1st to 6th Typical Floor + 7th Part Floor. Evidently, the said Structural Engineer had already prepared the report before carrying out the reconstruction from the year 2021 onwards and has proceeded to now falsely claim that the report is for "Proposed addition/alteration".



The copy of the said Structural Stability Report dated 25.5.2023 is annexed to IA No. 150 of 2023 at page no. 321 and marked as **Annexure A-5**.

6. That on behalf of Respondent No. 8 to 12, on or around 29.5.2023, their Architect, Shri Jinish N. Soni, submitted to BMC Form "4A FACT SHEET", for retention of the unauthorised construction, including massive violation of Floor Space Index (FSI), by falsely applying provisions of DCPR 2034 (Development Control and Promotion Regulation-2034).

The copy of the said Fact Sheet dated 29.5.2023 is annexed is annexed to IA No. 150 of 2023 at page nos. 322 to 327 and marked as **Annexure A-6**.

7. **That in the above Fact Sheet, it is recorded at Item serial No. 18 in respect of FSI that, retention of the unauthorised construction of Pan Har building is being sought for 5,465.49 square meters i.e. a massive increase of 300%. Thus, admittedly the Respondent Nos. 8 to 12 have reconstructed the Pan Har property with FSI of 4.0 against the approved 1.33, under the very eyes of these Respondents.**

8. That it is further recorded at Item serial No. 18 of the Fact Sheet that the Respondent Nos. 8 to 12 propose for retention of additional FSI by resorting to obtain "Transferable Development Rights" (TDR) and provisions of DCR 2034, namely:-

- |     |  |   |                       |
|-----|--|---|-----------------------|
| (a) | TDR  | - | 1,120.09 square meter |
| (b) | Additional FSI as per<br>50% as per DCR 32 | - | 1,133.58 square meter |

(c) Fungible FSI under - 1,416.98 square meter  
DCR 35(4)

9. That on behalf of Respondent Nos. 8 to 12, on or around 5.6.2023, their Architect, Shri Jinish N. Soni, submitted to BMC further information through a "Concession Report" for retention of the unauthorised construction and to regularise work done beyond approval.

The copy of the said "Concession Report" dated 5.6.2023 is annexed to IA No. 150 of 2023 at page nos. 328 to 337 and marked as **Annexure A-7**.

10. That it is specifically stated in the above Concession Report that:-

"(a) **Brief History: -**

In this case the plans for the building were approved as per the provisions of DCR 1967 in the year 1993 as the plot was affected by CRZ II.

**The Occupation certificate was granted on 27.09.2001 to building comprising of Basement For Parking + silt for parking + 1st to 6th Residential floors + 7th (pt.) for utilities by utilizing plot potential to the tune of 1.33 FSI and staircase, lift & lift lobby are free of FSI.**

- (b) **All the internal changes have been incorporated in the plan and accordingly the work is completed on site.** However, there are certain encroachments of elevation features in the building which are earlier approved free of FSI and now are merged with the

habitable floor. The same needs to be regularized under provisions circular u/no. CHE/DP/110/GEN dt. 2019-20 (C-13) by counting the same in FSI and paying premium/penalty as applicable as per regularization penalty as per policy circular u/no. Ch.E./D.P./004477/Gen. dt. 12.05.2021.

Now, Owner Shri Ghanshyam Bhai Dholakia, Managing Director of M/s. Hari Krishna Exports Pvt. Ltd. has appointed L.S. Shri Jinish Soni of M/s. 3 Dimensional Consultants LLP. as a new L.S for the proposal to regularize the work done beyond approval and process the file for OCC/BCC.

- (c) 3. To regularize the work carried out beyond approval by charging penalty.

The work of all the internal changes have been incorporated in the plan and accordingly the work is completed on site. There are changes in the internal layouts of the approved with regards to the OCC granted further there are certain encroachments of elevation features in the building which are earlier approved free of FSI and now are merged with the habitable floor. The same needs to be regularized under provisions circular u/no. CHE/DP/110/GEN dt. 2019-20 (C-13) by counting the same in FSI and paying premium/penalty as applicable as per regularization penalty as per policy circular u/no. Ch.E./D.P./004477/Gen. dt. 12.05.2021.”

11. That on behalf of Respondent Nos. 8 to 12, their Architect, Shri Jinish N. Soni, also submitted to BMC area wise and floor wise

plans giving the following particulars vis-à-vis the originally approved areas i.e. approved in September, 2001:-

- (a) Basement Floor Plan showing most of the areas that were meant for car parking, etc. and therefore earlier approved free from FSI, being converted into habitable rooms - shown in pink colour.

The copy of the said "Basement Floor Plan" is annexed to IA No. 150 of 2023 at page no. 338 and marked as **Annexure A-8.**

- (b) Ground/Stilt Floor Plan also showing most of the areas that were meant for car parking, etc. and therefore earlier approved free from FSI, being converted into offices and living areas - shown in pink colour.

The copy of the said "Ground/Stilt Floor Plan" is annexed to IA No. 150 of 2023 at page no. 339 and marked as **Annexure A-9.**

- (c) First to Sixth Floor Plans made after demolition of all existing rooms, toilets, etc. and showing reconstructed walls at new locations and for altogether different use - shown in blue colour.

- (i) The copy of the said "First Floor Plan" is annexed to IA No. 150 of 2023 at page no. 340 and marked as **Annexure A-10.**

- (ii) The copy of the said "Second Floor Plan" is annexed to IA No. 150 of 2023 at page no. 341 and marked as **Annexure A-11.**



- (iii) The copy of the said "Third Floor Plan" is annexed to IA No. 150 of 2023 at page no. 342 and marked as **Annexure A-12**.
  - (iv) The copy of the said "Fourth Floor Plan" is annexed to IA No. 150 of 2023 at page no. 343 and marked as **Annexure A-13**.
  - (v) The copy of the said "Fifth Floor Plan" is annexed to IA No. 150 of 2023 at page no. 344 and marked as **Annexure A-14**.
  - (v) The copy of the said "Sixth Floor Plan" is annexed to IA No. 150 of 2023 at page no. 345 and marked as **Annexure A-15**.
- (d) That the First to Sixth Floor Plans also show the areas that are unauthorisedly added to each and every floor, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, etc. - shown in pink colour.
- (e) Seventh Floor Plan for the unauthorisedly constructed entire seventh floor - shown in pink colour.

The copy of the said "Seventh Floor Plan" is annexed to IA No. 150 of 2023 at page no. 346 and marked as **Annexure A-16**.

12. That the revised Basement Floor Plan (**Annexure A-8**) received by these Respondents for retention of the unauthorised



construction shows that the major portion of the Basement, shown in pink colour, is already reconstructed for use as a liveable area and is now sought to be added into FSI. These consist of the following:-

- (a) Servants' and Drivers' Rooms and Toilets
- (b) Pet Room
- (c) Service areas, Pantry
- (d) Mini Supermarket
- (e) Cold Storage, etc.

13. That the revised Ground/Stilt Floor Plan (**Annexure A-9**) received by these Respondents for retention of the unauthorised construction shows that the almost entire portion of the Ground/Stilt Floor, shown in pink colour, is already reconstructed for use as a liveable area and is now sought to be added into FSI. These consist of the following:-

- (a) Enclosed Rooms consisting of Office, Shoe Room, Store Room, Toilet, etc.
- (b) Large Hall, etc.

14. That the revised First Floor Plan (**Annexure A-10**) received by these Respondents, made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-

- (a) **Front Unit (West Side - Sea Side) having Swimming Pool, Gymnasium, Massage Rooms, Steam Room, Saloon, etc. - shown in blue colour**

(b) Rear Unit (East Side) having Living & Dining Rooms, three Bedrooms and Toilets, Store Room for Cushions and Bed Sheets - shown in blue colour

(c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, etc. - shown in pink colour

15. That the revised Second Floor Plan (**Annexure A-11**), made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-

(a) **Front Unit (West Side - Sea Side) having Living & Dining Rooms, three Bedrooms and Toilets, Store Room for Navratri Clothes, etc.** - shown in blue colour

(b) Rear Unit (East Side) having Living & Dining Rooms, three Bedrooms and Toilets, Store Room for Grain Storage - shown in blue colour

(c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, etc. - shown in pink colour

16. That the revised Third Floor Plan (**Annexure A-12**), made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-
- (a) **Front Unit (West Side - Sea Side) having Bedroom, Lounge, WIW (Walk In Wardrobes), Toilets, etc. - shown in blue colour**
  - (b) Rear Unit (East Side) having 2 nos. each of Bedrooms, WIW and Toilets, a Dining Room and a Kitchen - shown in blue colour
  - (c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, Steam Machine, Shower, Crockery Room, etc. - shown in pink colour
17. That the revised Fourth Floor Plan (**Annexure A-13**), made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-
- (a) **Front Unit (West Side - Sea Side) having 2 Large Bedrooms, each with WIW, etc. - shown in blue colour**
  - (b) Rear Unit (East Side) having 4 nos. of Bedrooms, each with a Toilet, and a Wardrobe for Shoe Store - shown in blue colour



(c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, Housekeeping Room, adding to Bedrooms, WIW, Toilets, etc. - shown in pink colour

18. That the revised Fifth Floor Plan (**Annexure A-14**), made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-

(a) **Front Unit (West Side - Sea Side) almost entirely consisting of a huge Living Room of Double Height (after demolishing slab between fifth and sixth floors), a small Study and Library - shown in blue colour**

(b) Rear Unit (East Side) having a Maharaj Kitchen, Family Kitchen, Dining area, Pooja Room, Store Rooms, etc. - shown in blue colour

(c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, Powder Room, adding to Living Room, Pooja Room, Kitchen, etc. - shown in pink colour



19. That the revised Sixth Floor Plan (**Annexure A-15**), made after demolition of all existing rooms, toilets, etc. now reveals reconstructed walls at new locations and for altogether different uses. These consist of the following:-
- (a) **Front Unit (West Side - Sea Side) almost entirely consisting of a huge Living Room of Double Height (after demolishing slab between fifth and sixth floors) - shown in blue colour**
  - (b) **Rear Unit (East Side) having only a large Entertainment Room and another Large Room - shown in blue colour**
  - (c) Unauthorisedly added areas, by converting large areas that were earlier free of FSI into enclosed and usable areas, enclosing ducts and converting them into liveable areas, completely enclosing side balconies, converting front and rear balconies into large terraces, **additions to Living Room Double Height and also the Entertainment Rooms, new areas of Library, Store Room, Powder Rooms, Pantry, etc. - shown in pink colour**
20. That the freshly prepared Seventh Floor Plan (**Annexure A-16**), for the unauthorisedly constructed entire seventh floor reveals that it is entirely made into a living and bedroom area, with large Terraces on the West and East ends - shown in pink colour.



21. That on or around 9.6.2023 by "Proposal Status Flow" the BMC rejected the proposal submitted by Respondent Nos. 8 to 12 on various grounds, namely:-

"Remarks: Document Rejection : Documents Rejection. Technical Rejection : Technical Rejection. Sir, **various requisite documents such as NOC from Estate Department, CRZ NOC, NAVAL NOC, Tax clearance certificate, Stability certificate from structural engineer & report etc as per EODB are not found attached. kindly reconcile & resubmit in consonance with DCPR 2034.**"

The copy of the said "Proposal Status Flow" dated 9.6.2023 is annexed to IA No. 150 of 2023 at page no. 347 and marked as **Annexure A-17**. This is the only documents filed by these Respondents with their present Reply at **Exhibit-C**, whereas all other aforementioned documents that were received by these Respondents at **Annexure A-5 to Annexure A-16** have been suppressed from this Hon'ble Tribunal for obvious reasons.

22. That from the aforesaid, it is indisputably clear that under the blessing of these Respondents, the Respondent Nos. 8 to 12 have wilfully and deliberately reconstructed the Pan Har property by severally violating the plans approved in September, 2001 and are in serious violation of the CRZ Notifications of the Environment (Protection) Act, 1986, etc. and have thereby unauthorisedly constructed additional area of 3 times the permissible FSI i.e. approximately 3,669 square meters or 39,492 square feet. These Respondents are since



2022 wrongfully permitting the Respondent Nos. 8 to 12 to occupy the Pan Har property without even the mandatory Occupancy Certificate.

23. That by applying the present market rate of around Rs. 1.50 lacs per square feet in Worli Sea Face area, these Respondents have permitted the Respondent Nos. 8 to 12 to make a wrongful gain of around 600 crores at the expense of the exchequer, by violating all applicable laws.
24. That it is evidently clear that under the garb of a regularisation proposal, these Respondents are enabling the Respondent Nos. 8 to 12 to illegally use and occupy the unauthorised construction in the entire Pan Har property.
25. That it is clear from the notice of the Municipal Corporation (**Exhibit-A and B** to the Reply), that the unauthorized construction as undertaken by Respondent Nos. 8 to 12 and as objected by the Municipal Corporation is of a substantial nature. This is certainly a brazen illegality as rightly noticed by the officers of the Corporation in issuing the notice in question. It was certainly not permissible for Respondent Nos. 8 to 12 to undertake such large scale construction activity and that too in an unauthorized manner, without the active collusion and connivance of the officers of these Respondents. Thus, any indulgence to permit usage of such unauthorised construction and to unlawfully gain from the same for amount exceeding Rupees Six Hundred crores would be against the tenets of law. No authority, including these Respondents, can pass any order which would compound any illegality and that too when the nature of the objected unauthorized construction is admitted



on the part of Respondent Nos. 8 to 12, also by submitting the Retention Application. There is thus no dispute that the Respondent Nos. 8 to 12 have carried out large scale unauthorised construction in blatant violation of the sanctioned plans and the provision of law, including the including the CRZ Notification 1991 and the DCR 1991.

26. That from the aforesaid it is abundantly clear that after the Respondent Nos. 8 to 12 purchased the Pan Har Property in July, 2021, which at that time was comprising of basement plus stilt/ground plus six (6) upper floors aggregately admeasuring approximately 19,886 square feet or thereabout carpet area, by taking advantage of the Covid-19 pandemic they started demolishing almost the entire building from inside and also from outside and reconstructed the said property, without obtaining any CRZ and/or DCR Clearance or any other clearances from MoEFCC or MCZMA or BMC. Pursuant to the Order dated 3.5.2023 passed by this Hon'ble Tribunal in OA No. 25 of 2023, the Respondent authorities were directed to constitute a Committee and visit the suit site and submit a factual and action taken report with regard to the violations complained of by the Applicant.

27. That pursuant to the above Order, on 8.5.2023 the officers of the BMC visited the Pan Har property and inspected the same in consonance with Building Completion plans under Proposal no. EEBPC/3294/GS/A dated 27.9.2001 i.e. the final plans in accordance to which the Pan Har property was constructed. On inspection, the BMC found serious violations of the said plans dated 27.9.2001 and accordingly issued a Notice dated



24.5.2023 u/s 342 of the BMC Act to Respondent No.8, through its Director, the Respondent No. 10.

28. That pursuant to the above Notice dated 24.5.2023, the Respondent Nos. 8 to 12 submitted various applications for retention of the unauthorised construction totalling 5,465.49 square meters against the maximum FSI of 1794.84 square meters approved under the plans dated 27.9.2001. Thus, admittedly the Respondent Nos. 6 to 12 have reconstructed the Pan Har property with FSI of 4.0 against the approved 1.33.
29. That on or around 9.6.2023, BMC rejected the proposal submitted by Respondent Nos. 8 to 12 on various grounds, including that requisite permissions and documents such as NOC from BMC Estate Department, CRZ Clearance, NOC from Indian Navy, Income Tax clearance certificate, Stability certificate from structural engineer & report etc are not submitted.
30. That with reference to para (9) of the Reply, it is stated that the High Court records show that the Respondent Nos. 8 to 12 had filed the Writ Petition (L) No. 18045 of 2023 on or around 4.7.2023 i.e. after they had submitted various applications for retention of the unauthorised construction and the said applications being thereafter rejected on 9.6.2023 by the BMC on various grounds.
31. That the copy of the aforesaid Writ Petition (L) No. 18045 of 2023 annexed to the Reply of Respondent Nos. 8 to 12 reveals that they had approached the Hon'ble High Court by suppressing various documents, including their own



applications for retention of the unauthorised construction and also "Proposal Status Flow" dated 9.6.2023 thereafter rejecting these applications and obtained an Order by playing a fraud on the Hon'ble High Court. Moreover, though the Respondent No.4 and its other Departments were made parties to the aforesaid High Court Writ Petition, they failed to disclose the aforementioned documents that were received by these Respondents at **Annexure A-5 to Annexure A-16** and have been suppressed these documents from the Hon'ble High Court for obvious reasons. This shows the true nature of these Respondents and that they were acting in collusion with Respondent Nos. 8 to 12.

32. That with further reference to para (9) of the Reply, it is stated that though the Hon'ble High Court Order was passed on 11.7.2023, the website of BMC shows that since then no further steps have been taken in respect of regularization application dated 26.5.2023 though the Respondents therein were directed to decide the same at the earliest. Neither have Respondent Nos. 8 to 12 have filed any further documents with the BMC nor has BMC passed any Order in pursuance to the Order of the Hon'ble High Court. This evidently shows that the these Respondents and also the Respondent Nos. 8 to 12 have no intentions to abide by the Order of the Hon'ble High Court and the whole exercise was undertaken by them in an attempt to somehow and anyhow indefinitely postpone the inevitable.
33. That with reference to para (10) of the Reply, it is denied that the regularization proposal is allegedly rejected on technical grounds. From the foregoing paras, it is indisputably clear that



under the blessing of these Respondents, the Respondent Nos. 8 to 12 have wilfully and deliberately reconstructed the Pan Har property by severally violating the plans approved in September, 2001 and are in serious violation of the CRZ Notifications of the Environment (Protection) Act, 1986, etc. and have thereby unauthorisedly constructed additional area of 3 times the permissible FSI i.e. approximately 3,669 square meters or 39,492 square feet. These Respondents are since 2022 wrongfully permitting the Respondent Nos. 8 to 12 to occupy the Pan Har property without even the mandatory Occupancy Certificate. These are serious violations of laws and are certainly not mere technical grounds, as claimed by these Respondents.

34. That with reference to para (11) of the Reply, it is submitted that since 27.9.2023 neither have Respondent Nos. 8 to 12 have filed any further documents with the BMC nor has BMC passed any Order in pursuance to the Order of the Hon'ble High Court, due to the simple reason that under no stretch of imagination such serious violations of the laws of the land can be regularised.
35. In the circumstances, the Applicant submits that the reliefs as prayed for in the Original Application be granted and the same be made absolute with costs.



**APPLICANT IN PERSON**

SHASHI DEEP, 5-A, WORLI SEA FACE, MUMBAI 400 030

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONAL BENCH AT PUNE**

**ORIGINAL APPLICATION NO. 25 OF 2023**

**In the matter of:**

**Dileep B. Nevatia**

.....

**Applicant**

**VERSUS**

**Union of India & Others**

.....

**Respondents**

**AFFIDAVIT**

I. Dileep Nevatia, S/o Balkrishna Nevatia, aged about 74 years, residing at Shashi Deep, 5-A, Worli Sea Face, Mumbai 400 030 do hereby solemnly affirm and state as under:

1. That I am the Applicant in the present Application and am conversant with the facts and circumstances of the present case and as such I am competent to swear this affidavit.
2. That I have read the accompanying Rejoinder affidavit in the foregoing paras and understood the contents thereof. The facts stated therein are true and correct to my knowledge, which I believe to be true.

*[Signature]*  
APPLICANT

**VERIFICATION**

Verified at Mumbai on 7th day of January, 2024 that the contents made in the above affidavit are true and correct and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

Seen the Driving Licence  
No. MH01 - 20090127799  
DOI - 6.9.1967



*[Signature]*  
7/1/24



**R. R. MISHRA**  
B.Com LLB,  
ADVOCATE & NOTARY GOVT. OF INDIA  
Regd. No. 6226  
Res.: 502, Maruti Tower, 5th Floor,  
G. K. Marg, Lower Parel, Mumbai-13.  
Mobile: +91-98202 76589